

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of June, 2021 (through video conference)
(21.6.2021 to 25.6.2021)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
22.6.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	135/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for combined asset associated with Western Region Strengthening Scheme VI in Western region.
	2.	321/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for combined assets of 400 kV Vindhyachal-Korba S/C transmission line (Asset-I), 400 kV Itarsi-Indore S/C transmission line-1 (Asset-II), 400 kV Vindhyachal-Jabalpur D/C transmission line-1 (Asset-III), 400 kV Jabalpur-Itarsi D/C transmission line-1 (Asset-IV), and 400 kV Indore-Asoj S/C transmission line-2 (Asset-V) under Vindhyachal Stage-I transmission system in Western Region .
	3.	78/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission assets under "SYSTEM STRENGTHENING –XXIII" in Southern Region.
	4.	121/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.
	5.	208/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with System strengthening -XVII in Southern Region.
	6.	209/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Singrauli Transmission System in Northern Region.
	7.	324/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for URI-II HEP Transmission System in Northern Region Consisting of:Asset-1: 400 kV S/C Uri-I-Uri-II interconnector transmission line along with bays at NHPC; Asset-2: 400 kV S/C Uri-II-Wagoora Transmission line along with Bays at Wagoora Sub-station Asset-3: 400 kV 80 MVAR Bus reactor at Kishenpur Sub-station.
	8.	311/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Vindhyachal Stage-I Additional Transmission System in Western Region.
	9.	675/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400 kV D/C Nabinagar - Patna line along with 2x80 MVAR switchable line reactor and associated bays at Patna Sub-station, Asset-II: 765/400 kV 3X500 MVA ICT-IV along with Associated bays at Gaya Substation and Asset-III: 80 MVAR switchable Line reactor in 400 kV Barh-I line at Patna Sub-Station alongwith associated bay under Transmission system associated with Nabinagar-II TPS (3x660 MW) under Eastern Region.

10.	9/TT/2021	PGCIL	<p>Petition for approval of transmission tariff for Asset-1: Combined Asset of a) 400KV D/C Bhadla (POWERGRID)-Bhadla (RVPNL) Ckt -1 & 2 along with associated bays; b) 1 no. of 400KV, 125 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station; c) 400KV, 500 MVA ICT-2 along with associated bays at Bhadla (POWERGRID) Sub-station; d) 220KV, AdaniBhadla (Pooling station) line-1 bay at Bhadla (POWERGRID) Sub-station, Asset-2: 220 KV SuryaUrja line-2 Bay at Bhadla (POWERGRID) Sub-station, Asset-3: 500 MVA ICT-3 along with associated bays at Bhadla (POWERGRID) Substation, Asset-4: 500 MVA ICT-1 along with associated bays at Bhadla (POWERGRID) Substation, Asset-5: 2 nos. 220 kV line bays (205 & 206) at badhla (POWERGRID) Sub-station , Asset-6: 02 no. 400 kV line bays at Bhadla (POWERGRID) Sub-station, Asset-7: Combined Asset of a) 765KV D/C Bhadla (POWERGRID)- Bikaner (POWERGRID) along with 2 nos. 240 MVAR Switchable Line Reactors along with associated bays at Bhadla (POWERGRID) S/s and 2 nos. 240MVAR Switchable Line Reactors along with associated bays at Bikaner (POWERGRID) S/s ; b) 765/400KV, 1500MVA ICT-1, 2 and 3 along with associated bays at Bhadla (POWERGRID) Sub-station; c) 1 no. of 240MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station under "Transmission System for Solar Power Park at Bhadla" in Northern Region.</p>
11.	39/TT/2021	PGCIL	<p>Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset 1: Splitting of Dharamjaygarh Pool 765kV Bus with necessary switching arrangement, installation of 765kV 1x330 MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section B of Dharamjaygarh Pool and installation of 420kV 1x125 MVAR Bus Reactor alongwith associated bay at 400kV Bus of Dharamjaygarh Pool, Asset 2: Splitting of Raigarh (Kotra) Pool 765kV and 400kV Bus with necessary switching arrangement, installation of 765kV 1x240MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 765kV Bus Reactor Bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 420kV, 1x125MVAR Bus Reactor alongwith associated bay at 400kV Bus Section A of Raigarh (Kotra) Pool and Asset 3: Installation of 765kV 1x240 MVAR Bus Reactor alongwith associated bay at 765kV Bus Section A of Champa Pool under WRSS -XVIII.</p>
12.	34/TT/2021	PGCIL	<p>Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: Combined Asset of a) 765KV D/C Ajmer(New)- Bikaner (New) line along with 240 MVAR, 765KV switchable line reactor and associated bays at Ajmer end and 330 MVAR, 765KV switchable line reactor and associated bays at Bikaner end; b) 2 Nos. of 765/400KV 3*500 MVA ICT along with associated bays at Bikaner S/S; c) 1 no. 765KV, 3*110 MVAR Bus Reactor along with associated bays at Bikaner (New)S/S; d) 1 no. of 400KV, 125MVAR Bus Reactor along with associated bay at Bikaner(New) S/S ; e) LILO of 01ckt. Of 400KVBadhla (RVPNL) - Bikaner (RVPNL) D/C line at Bikaner (New) along with associated Bays ; Asset-II: 765 kv D/C Bikaner(new)-Moga line along with 2 nos. 330 MVAR, 765 KV Switchable line reactor and associated bays at Bikaner end and 2 nos. 330 MVAR, 765kv switchable line reactor and associated bays at Moga end under Green Energy Corridor ISTS-Part-D in Northern Region.</p>

	13.	74/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Establishment of 2x500 MVA, 400/220 kV pooling station at Banaskantha (Radhanesda) [GIS] along with 1x125 MVAR bus reactor, 2 nos. of 400kV line bays at Banaskantha (Radhanesda) [GIS] for interconnection of Banaskantha (Radhanesda) Pooling Station Bansakantha (PG) 400 kV D/c (twin AL59) line and 4 nos 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) pooling station under Supplementary Transmission System for Ultra Mega Solar Power Park (700MW) at Banaskantha (Radhanesda), Gujarat.
	14.	663/TT/2020	PGCIL	Petition for approval of transmission tariff for Circuit-I of Tirunelveli-Muvathapuza (Cochin) 400kV quad D/C line (Tirunelveli to Edmon on Multi Ckt line and Edmon to Cochin on D/C line) (Asset-I) and Circuit-II of Tirunelveli-Muvathapuza (Cochin) 400kV quad D/C line (Tirunelveli to Edmon on Multi Ckt line and Edmon to Cochin on D/C line) (Asset-II) under Transmission System associated with Kudamkulam Atomic Power Project (2x1000 MW) in Southern Region.
	15.	273/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 1*100MVA, 220/132kV ICT-III at Sitarganj S/s (100 MVA ICT shifted from Raebareli) under Augmentation of Transformation Capacity at Raebareli&Sitarganj 220/132 kV Sub-stations.
	16.	349/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgar.
	17.	511/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 and 2009-14 tariff block , truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined elements of Kaiga - Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in Southern Region.
	18.	506/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 and 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined elements of (a) 80 MVAR bus reactor along with Nellore 400 kV bay extension; (b) 315 MVA ICT with cuddapah 400 kV bay extension; (c) 315 MVA ICT with Gooty Extension and IInd 3X167 MVA auto transformer at Kolar and switching arrangement for reactor at Somanahalli; (d) 315 MVA ICT with Gazuwaka Sub-station bay extension; (e) 315 MVA ICT with Munirabad Sub-station bay extension; and (f) 315 MVA ICT with Khammam sub-station bay extension under System Strengthening Scheme V in Southern Region.
	19.	353/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Ramagundam-Hyderabad 400 kV S/C line-2 and Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW) in Southern Region and Western Region.
	20.	328/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Common Transmission Scheme associated with ISGS in Nagapattinam Cuddalore area of Tamil Nadu part A1(a) in Southern Region.
25.6.2021 Friday	1.	46/MP/2021	BRPL	Violation of CERC Order dated 29.05.2020 in Petition No. 225/RC/2020 (On admission)

At 10.30 A.M. Misc. Petitions	2.	117/MP/2021	MV(S)PL	Petition under Section 79(1)(f) read with and Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee (On admission) .
	3.	640/MP/2020	HPPC	Petition seeking clarification regarding levy of carrying cost inter alia in terms of Regulation 7 and 52 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and amendment thereof under Regulation 55 of the said Regulations read with Section 79 of the Electricity Act,2003(On admission).
	4.	101/MP/2021 alongwith I.A.No.46/2021	WTPL	Petition for approval under Section 17(3) & 17(4) of Electricity Act 2003, for Assignment of Licence for creation of security interest in favour of Security Trustee / Lenders and other security creating documents / Financial Agreements by way of mortgage / hypothecation / assignment of mortgage properties and project assets of Western Transco Power Limited and pledge of shares of Western Transco Power Limited (Interlocutory application seeking amendments in the Petition) (On admission).
	5.	94/MP/2021	CTU	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for installation of optical ground wire on the 400kv Kurukshetra-Malerkotla transmission line established under the Northern Region System Strengthening Scheme XXXI(B)(On admission)
	6.	67/MP/2021 alongwith I.A.17/2021	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events(Interlocutory application for interim reliefs) (On admission)
	7.	85/MP/2021 alongwith I.A.No.26/2021	TSSPDCL	Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 for challenging the levy of Relinquishment Charges by PGCIL (On admission) .
	8.	86/MP/2021 alongwith I.A.No.27/2021	MPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with applicable Regulations against the unilateral surrender of 150 MW power by Damodar Valley Corporation (On admission)
	9.	77/MP/2021	RSEJFPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules in terms of Article 12 of the Power Purchase Agreements dated 4.6.2019 between M/s ReNew Solar Energy (Jharkhand Five) Pvt. Ltd. and Solar Energy Corporation of India Limited(On admission)
	10.	83/RC/2021	EEPDC	Petition for Down-gradation of Trading License under CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
	11.	105/TD/2021	AESPL	Petition for downgrading of Trading License of M/s Atria Energy Services Private Limited from Category IV to Category V.

12.	106/TD/2021	SIPS	Petition under Regulations 9(4) and 15(3)(a) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for the downgradation of licence from Category III to Category V in the Financial Year 2020-21.
13.	110/TD/2021	RUPL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of trading licence.
14.	114/TD/2021	SAPL	Petition under Section 14 of The Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading Licence and other related matters) Regulations, 2020 for grant of an Inter- State Trading Licence to Shubheksha Advisors Private Limited
15.	79/MP/2021	INOX	Petition seeking directions to Respondent to allow transfer of LTA and Connectivity from the Petitioner to its four 100% subsidiary SPVS in accordance with Regulation 8(A).
16.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 04.03.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
17.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents
18.	260/MP/2020	PGCIL	Petition under Regulation 35 (30 (C) of the CERC9 Terms and Conditions of Tariff) Regulations,2019 for approval and recovery of security expenses from 1.4.2019 to 31.3.2024.
19.	200/MP/2019	CTU	Petition for grant of regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region.
20.	92/MP/2018 alongwith I.A.No.15/2018	SEPL	Petition seeking direction to respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of respondent No. 1's obligations, alongwith interest on the same till the date of payment of the amount by respondent No. 1 to the Petitioner. (Interlocutory application for referring the disputes to Arbitration).

By order of the Commission

(T.D. Pant)
Joint Chief (Legal)
23.6.2021